

Filing under clause (ca) of sub-regulation (2) of regulation 13 of the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016										
Sl. No.	Category of creditor	Summary of claims received		Summary of claims admitted		Amount of contingent claims	Amount of claims not admitted	Amount of claims under verification	Details in Annexure	(Amt in Rs.)
		No. of claims	Amount	No. of claims	Amount of claims admitted					Remarks, if any
1	Secured financial creditors belonging to any class of creditors	-	-	-	-	-	-	-	1	
2	Unsecured financial creditors belonging to any class of creditors	-	-	-	-	-	-	-	2	
3	Secured financial creditors (other than financial creditors belonging to any class of creditors)	1	65,87,10,469	1	59,58,58,954	-	-	6,28,51,515.00	3	Claim is provisionally admitted *
4	Unsecured financial creditors (other than financial creditors belonging to any class of creditors)	-	-	-	-	-	-	-	4	
5	Operational creditors (Workmen)	-	-	-	-	-	-	-	5	
6	Operational creditors (Employees)	-	-	-	-	-	-	-	6	
7	Operational creditors (Government Dues)	1	19,75,53,122	1	-	-	-	19,75,53,122	7	Claim not admitted *
8	Operational creditors (other than Workmen and Employees and Government Dues)	1	8,12,900.00	1	-	-	-	8,12,900	8	Claim not admitted *
9	Other creditors, if any, (other than financial creditors and operational creditors)	-	-	-	-	-	-	-	9	
<b>Total</b>		<b>3</b>	<b>85,70,76,491</b>	<b>3</b>	<b>59,58,58,954</b>			<b>26,12,17,537</b>		

\*Note: The claims are provisionally admitted and are subject to further determination/verification based on further information/documents as provided by financial creditor in response to our queries/clarifications sought, during the corporate insolvency resolution process, as per the provisions of the IBC. The claims may get revised as soon as may be practicable, when additional information warranting such revisions is produced, as per the requirements of Regulation 14(2) of the CIRP Regulations. As per Regulation 12 (1) of the CIRP Regulations, any creditor, who fails to submit a claim with proof within the time stipulated in the public announcement, may submit his claim with proof to the interim resolution professional or the resolution professional, as the case may be, up to the date of issue of request for resolution plans under regulation 36B or ninety days from the insolvency commencement date, whichever is later. The creditor shall provide reasons for delay in submitting the claim beyond the period of ninety days from the insolvency commencement. When additional information warranting such revision is submitted, and also any new claims admitted on account of financial creditors, the formation of CoC shall be changed, in terms of percentage of voting shares.

## Annexure – 3

Name of the corporate debtor: FART-RCF BUILDING PRODUCTS LIMITED;  
Date of commencement of CIRP: 11.01.2024; List of creditors as on: 30.01.2024

## List of secured financial creditors (other than financial creditors belonging to any class of creditors)

Sl. No.	Name of creditor	Details of claim received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks , if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% voting share in CoC					
1	Omkara Assets Reconstruction Pvt Ltd	25.01.2024	65,87,10,469	59,58,58,954	Secured*	Amount claimed / admitted	NA	No	100.00%	0	0		6,28,51,515	NOTE
<b>Total</b>			65,87,10,469	59,58,58,954					100.00%	-	-	-	6,28,51,515	

NOTE:

Amount covered by security interest Rs. 30,72,15,595 is retrieved from Index Of Charges from the MCA Site.

## Annexure – 7

Name of the corporate debtor: **FART-RCF BUILDING PRODUCTS LIMITED;**  
Date of commencement of CIRP: **11.01.2024; List of creditors as on: 30.01.2024**

## List of operational creditors (Government dues)

Sl. No.	Details of claimant		Details of claim received		Details of claim admitted				Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim under verification	Amount of claim not admitted	Remarks, if any
	Department	Government	Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Whether related party?	% voting share in CoC, if applicable					
1	Deputy Commissioner of Income Tax Corporate Circle 1 ( 1 ) Kochi	Income Tax Department	18.01.2024	19,75,53,122	-			0.00%	0	0	19,75,53,122	0	NOTE-1
<b>TOTAL</b>				19,75,53,122	-			0.00%	-	-	19,75,53,122	-	

## NOTE-1

Pending for verification as The claim is for A Y 2018-19 for which company has filed appeals as below as informed by SBoD company has filed form no 35 against order no ITBA/AST/S/143(3) /2021-22 / 1032375098 (1) dated 12.4.2021 u/s 143 (3) Income Tax Act 1961 for AY 2018-19 vide acknowledgment no 608763520050522 and Company has filed form no 35 against order no ITBA/AST/S/143 (3) 2021-22 / 1032375098 (1) dt 12.4.2021 u/s 271 AAC ( 1 ) of Income Tax Act 1961 for FY 2018-19 Acknowledgement no 612780620100522

## Annexure – 8

Name of the corporate debtor: FART-RCF BUILDING PRODUCTS LIMITED;  
Date of commencement of CIRP: 11.01.2024; List of creditors as on: 30.01.2024

## List of operational creditors (Other than Workmen and Employees and Government Dues)

Sl. No.	Name of creditor	Details of claim received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% voting share in CoC					
1	Special Officer (Revenue) Vydyuthi Bhavanam Pattom, Thiruvananthapuram	22.01.2024	8,12,900	-	0	0			0.00%	0	0	-	8,12,900	NOTE-1
TOTAL			8,12,900	-					0.00%	-	-	-	8,12,900	

NOTE-1

The Principal amount Rs. 5,34,707 and Interest of Rs. 2,78,193, providing the total sum of Rs. 8,12,900.